

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S NADHI INFORMATION TECHNOLOGIES PRIVATE LIMITED

1	Name of Corporate Person	Nadhi Information Technologies Private Limited
2	Date of Incorporation of Corporate Person	6 th September 2008
3	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Chennai, Ministry of Corporate Affairs.
4	Corporate Identity Number/Limited Liability Identity Number of Corporate Person	U72400TN2008PTC069180
5	Address of the Registered Office and Principal Office (if any of Corporate Person)	New No. 4, Aswathi Apartment, Ground Floor, 2 nd Crescent Park Street, Gandhi Nagar, Adyar, Chennai-600 020
6	Liquidation commencement date of Corporate Person	10 th February 2022
7	Name, address, e-mail address, Telephone Number and the Registration number of the Liquidator	Ms. Deepa Venkat Ramani, Office No. 40, TNHB Complex, New-No. 180, Luz Church Road, Mylapore, Chennai-600004 Mobile: 9884040640 e-mail : deepa@ksmassociates.net ; ip.ksmassociates@gmail.com Registration no.: IBBI/IPA-002/IP-N00118/2017-2018/10287
8	Last date for submission of claims	12 th March 2022

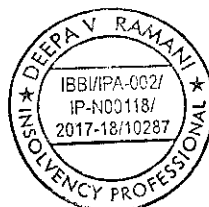
Notice is hereby given that M/s Nadhi Information Technologies Private Limited has commenced voluntary liquidation on 10th February 2022.

The stakeholders of M/s Nadhi Information Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 12.03.2022, to the Liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th February 2022
Place: Chennai



Deepa V. Ramani
Deepa Venkat Ramani